

13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A. No. 1735 of 1997

Date of Decision: 29.12.1997

Between:

J. Koteswara Rao

AND

1. The District Telecom Manager,  
Prakasam District,  
Ongole.
2. The Sub Divisional Officer (Telecom),  
Ongole, Prakasam District. .. Respondents

Counsel for the Applicant: Mr. A.V. Rama Rao

Counsel for the Respondents: Mr. V. Vinod Kumar

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

1. Heard Sri A.V. Rama Rao for the applicant and Sri V. Vinod Kumar for the Respondents.
2. The applicant claims to have worked for a total number of 1577 days from 16.4.1983 till November 1997 which includes certain years when he worked for more than 240 days. According to the applicant he is still engaged on an intermittent basis at around the same rate of engagement as in the past. His grievance is that grant of temporary status, followed by

*O/A  
2/2*

regularisation of service, which he thinks has become over due in his case, has not so far been granted despite the representation submitted by him on 15.4.1997 (Annexure 3/4I). The Respondents are directed to examine Annexure-I, if submitted and received, and take a suitable decision in the matter. If the said annexure is not traceable in the respondent's office for any reason, the facts as contained in the present O.A., together with the annexure, shall form the basis for such examination by the respondents. (A copy of the OA will accordingly be forwarded to the respondents". A suitable decision may be taken in the light of the existing scheme/rules and communicated to the applicant within 60 days from the date of receipt of copy of this order.

Thus the OA is disposed of at the admission stage.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 29th December, 1997  
Dictated in the open court

  
M. M.  
Deputy Registrar

KSM

To

1. The District Telecom Manager,  
Prakasam Dist, Ongole.
2. The Sub Divisional Officer (Telecom)  
Ongole, Prakasam Dist.
3. One copy to Mr.A.V.Rama Rao, Advocate, CAT.Hyd.
4. One copy to Mr. V.Vinod Kumar, Addl CGSC, CAT.Hyd.
- 5 . One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy;

pvm

21/1/98  
TYPED BY  
COMPIRED BY

I Court  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 29-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1735/97.

T.A.No.

Q.W.P

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

2/50 OF COPY

